

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 3/81 SCHEDULED TO BE HELD ON 7.05.2013 BUT ACTUALLY HELD ON 23.05.2013.

The Meeting No. 3/81 of Norms Committee-II was held on 23.05.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

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<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri S.K.Bhatnagar	MOS
3.	Shri K.K. Funda, Asst. Director	MSME

Further Shri Dayashankar, DDG(DS), DGFT, Convenor was present in the meeting

1	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:18.06.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 18.06.2013.			

2	Case No.: 10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:18.06.2013
Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 18.06.2013.				

3	Case No.: 2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:18.06.2013
Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 18.06.2013.				

4	Case No.: 2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:18.06.2013
Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 18.06.2013.				

5	Case No.: 3/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:18.06.2013
Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.				

6	Case No.: 1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:18.06.2013
Decision : NC observed that reply of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 18.06.2013.				

7	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:18.06.2013
Decision : NC observed that comments of MOD is still awaited, hence decided to send reminder to MOD. The case stands deferred and to be re-listed on 18.06.2013.				

8	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			

9	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:18.06.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 18.06.2013.			

10	Case No.:23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			

11	Case No.:20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Approved
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(11)/2012-TW dated 22.3.2013 as under:- Import may be allowed as per details below:- Shredded Alloy Steel Melting Scrap of Relevant grade @ 1.10 T per tonne of export product (alloy Steel slab & plates). R/A may take suitable consequential action accordingly.			

12	Case No.:17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:18.06.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 18.06.2013.			

	Case No.:30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY	Meet No/Date:3/81-ALC2/2013	Status:
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13		LIMITED	07.05.2013	Approved
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 21.5.2013 as under:- R/A may take suitable consequential action accordingly.			

14	Case No.: 5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:18.06.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 18.06.2013.			

15	Case No.: 6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:18.06.2013
	Decision : Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 18.06.2013.			

16	Case No.: 16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			
17	Case No.: 36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:18.06.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O.No. 30(193)/2011-ME dated 13.2.2013 as under:- - Numbers, Size and specification / drawing of flat rolled product, i.e export product to ascertain the process, requirement of raw material and the wastage involved during the process of mfg. - Process flow chart forwarded by the unit indicates the mfg of slitted al sheet by using al scrap as raw material. In this case the imported input is AI coil. Firm may clarify. The case stands deferred and to be re-listed on 18.06.2013.			

18	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:18.06.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O.No. 30(187)/2011-ME dated 13.2.2013 as under:- 1. Numbers, Size and specification / drawing of flat rolled product, i.e export product to ascertain the process, requirement of raw material and the wastage involved during the process of mfg. 3. Process flow chart forwarded by the unit indicates the mfg of slitted al sheet by using al scrap as raw material. In this case the imported input is Al coil. Firm may clarify. The case stands deferred and to be re-listed on 18.06.2013.			

19	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:18.06.2013
	Decision : Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 18.06.2013.			

20	Case No.: 7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Transfer
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:
	Decision : NC decided to transfer the case to DES-I Section on advice of DHI, Vide U.O. No. 3(141)/2012/TSW(B)103 dated 17.05.2013 as items are automobile parts.			

21	Case No.: 2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			

22	Case No.: 6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			

Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013

23	Case No.: 11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Approved
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments comments of DHI vide U.O.No. 3(126)/2012-TSW(B)/101 dated 15.05.2013 as under:-			
	Export Product	Net wt./ Unit of EP	Import Items	Quantity recommended/unit of EP
	Rotor Pole 100.5x 163.7x 120 for 3 MW Wind Electrical generator.	72.9 Kg	1 & 2 Permanent Magnet	Component on net to net basis as per GN-4.
			3-6 Electrical Steel Laminations for Rotor.	Component on net to net basis as per GN-4.
			7. Rotor Aluminum Profile	1 No. with nil wastage.
	R/A may take suitable consequential action accordingly.			

24	Case No.: 9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.			

25	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:18.06.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 18.06.2013.			

	Case No.: 1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Approved
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O.No. 3(126)/2012-TSW(B)/77 dated 17.04.2013 as under:-			

Sl. No.	Export Product	Nt. Wt./ unit (kg)	Import Items	Quantity recommended/ unit of EP	Wastage
1 & 3	Rotor Pole "A/B" LD-150.	15	Permanent Magnate	8 Nos.	Nil
			Rotor Stamping -ive	0.23 kg.	Nil
			Rotor Stamping +ive	0.23 kg.	Nil
			Rotor Stamping Neutral dia 6.3 mm	3.5 kg.	Nil
			Rotor Stamping Neutral dia 8.7 mm	0.61 kg.	Nil
			Rotor Aluminium Profile	1 No.	Nil
2	Winding complete- 142KN	89	Samica Film	0.2 kg.	10%
			Damisol	1.65 kg.	10%
			Damicat	0.12 kg.	10%
			Stator Stamping	51 kg.	Nil
			Copper conductor	30.6 kg.	1%

R/A may take suitable consequential action accordingly.

27

Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Approved		
HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:		
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O.No. 3(126)/2012-TSW(B)/77 dated 17.04.2013 as under:-					
Sl. No.	Export Product	Nt. Wt./ unit (kg)	Import Items	Quantity recommended/ unit of EP	Wastage
1 & 2	Rotor Pole “A/B” LD-300.	32.925 kg	Permanent Magnate	36 Nos	Nil
			Rotor Stamping -ive	0.6 kg.	Nil
			Rotor Stamping +ive	0.6 kg.	Nil

			Rotor Stamping Neutral dia 6.3 mm	11.05 kg.	Nil
			Rotor Stamping Neutral dia 8.7 mm	2.16 kg.	Nil
			Rotor Aluminium Profile	1 No.	Nil
3	Winding complete-320KN	188.29 kg	Samica Film	0.11 kg.	10%
			Damisol	2.2 kg.	10%
			Damicat	0.13 kg.	10%
			Stator Stamping	109 kg.	Nil
			Copper conductor	68.44 kg.	1%
R/A may take suitable consequential action accordingly.					

28	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:18.06.2013
Decision : NC decided to send a letter to firm to submit following information as per written comments of MOS vide U.O.No. 2(15)/2011-TW dated 02.05.2013 as under:- 1. Thickness (0.5 MM to 2.00 MM) wise width of the Cold Rolled Stainless Steel coils of Grade 304/304L to be imported 2. Thickness (0.01 MM to 1.60 MM) wise width of the Cold Rolled Stainless Steel Strips of Grade 304/304L to be exported. 3. Justification of separate description for import and export item i.e “ Coils” and “Strips” 4. Justification for import of Cold Rolled Sheets/Coils and stage wise wastages in support of overall wastage of 12%. It may be noted that SION C-526 allows wastage of only 7.5% for production of Cold Rolled Stainless Steel (CRSS) flat products from Hot Rolled Stainless Steel (HRSS) flat products. Therefore, wastage 12% for production of CRSS flat product itself, which is not a common practice, needs specific technical justification. The case stands deferred and to be re-listed on 18.06.2013.				

	Case No.:31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Approved
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments comments of DHI vide U.O.No. 3(50)/2012/TSW(B)/98 dated 13.05.2013 as under:-				

29	Export Product	Net wt./ unit of EP	Import Items	Quantity recommended/ unit of EP
	Stator Bar for 60 MW Hydro Generator	14.51 kg	i. Insulated Copper Stirp ii. & iii. Insertion BN 53 W x 0.85 THK & Insulation tape	11.53 kg with 1% wastage. As applied by the firm
R/A may take suitable consequential action accordingly.				

30	Case No.:37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:18.06.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm. The case stands deferred and to be re-listed on 18.06.2013.			

31	Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.			

32	Case No.:25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:18.06.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O.No. 3(50)/2012-TSW(B)92 dated 08.05.2013 as under:- The reply of the firm submitted vide their letter dated 21.03.2013 has been examined and it is observed that MW rating of Hydro Generator for which the Export Products are to be supplied has not been given in the reply. The firm may therefore be requested to furnish this information. The case stands deferred and to be re-listed on 18.06.2013.			

	Case No.:26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:18.06.2013
	Decision : NC decided to ratify the norms of above AA as per written comments comments of DIPP vide U.O.No. 12/2/2013-TSW/33 dated 23.05.2013 as			

33	under:- 1. Net weight of export product may be specified as 396.375 MT. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 363.8 MT inclusive of 4% wastage taking clue form SION C-7. 3. Quantity of import item at Sl. No. 2 may be allowed as 47.033 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.
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34	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.			

35	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.			

36	Case No.: 9/17/81-ALC2/2012	Party Name:PREMIER INGOTS &METALS PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 18.06.2013.			

37	Case No.: 23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be re-listed on 18.06.2013.			

38	Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18 10 2012	Defer Date:18 06 2013

Decision : NC decided to send the application to the Chemical wing of MSME & also send to MOEF. The case stands deferred and to be re-listed on 18.06.2013.

39	Case No.: 8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

40	Case No.: 22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013.			

41	Case No.: 2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013.			

42	Case No.: 6/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM13/	RLA File :03/94/040/00676/AM13/	Lic.No/Date:0310715965 30.11.2012	Defer Date:18.06.2013
	Decision : NC decided to ratify the norms of above AA as per written comments comments of DHI vide U.O.No. 3(18)/2012-TSW(B)/69 dated 12.04.2013 as under:-			

Export Product	Net Wt. /Piece	Import Items	Quantity recommended/ piece of EP	Wastage
Stator Bar	21.85 Kg	Insulated CU Strip FI-5.6 x 1.95 CU 1.61 DS	16.25 kg	1%
		Insertion Bn 49.7 W x 0.85 Thk HGW 37.7B-DV	0.112 sq. mtr.	0.5%
		TAPE 9 x 2-MI/EP leit 1 with MYLAR	4.5 mtr.	1.5%

R/A may take suitable consequential action accordingly.

43	Case No.: 7/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00439/AM13/	RLA File :03/94/040/00678/AM13/	Lic.No/Date:0310715969 30.11.2012	Defer Date:18.06.2013
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O.No. 3(18)/2012-TSW(B)/70 dated 12.04.2013 as under:- Firm is importing two nos. of Generator Lower Shaft forgings required for the manufacture of two nos. of Generator Lower Shaft. The firm has claimed 11% machining wastage which is reasonable. The proposal is therefore recommended as applied by the firm. R/A may take suitable consequential action accordingly.			

44	Case No.: 1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:18.06.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.			

45	Case No.: 11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:18.06.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 18.06.2013.			

46	Case No.: 17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:18.06.2013
	Decision : NC observed that the letter to firm to be issued for furnishing reply to the information called by DIPP. The case stands deferred and to be re-listed on 18.06.2013.			

47	Case No.: 4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

	Case No.: 13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
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48	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

49	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

50	Case No.:12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

51	Case No.:32/3/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00035/AM14/	RLA File :22/24/040/00036/AM13/	Lic.No/Date:2210013584 24.01.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

52	Case No.:13/23/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM13/	RLA File :07/24/040/00431/AM13/	Lic.No/Date:0710093331 28.01.2013	Defer Date:18.06.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

53	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:18.06.2013
	Decision : Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 18.06.2013.			

54	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:
	Decision : NC observed that reply of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 18.06.2013			

55	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:18.06.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

56	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:18.06.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

57	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

58	Case No.:42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
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59	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:
	Decision :NC decided to refer the case to DHI as per written comments of MOS, vide U.O No. 2(5)/2013-TW dated 23.5.2013.			

60	Case No.:34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date: 18.062013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

61	Case No.:36/3/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Approved
	HQ File :01/81/050/00039/AM14/	RLA File :03/94/040/00939/AM13/	Lic.No/Date:0310722787 04.02.2013	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/61 dated 23.05.2013 as under:- Quantity of import item may be allowed as applied for i.e. 45904.17 Kgs. Inclusive of 2% wastage. R/A may take suitable consequential action accordingly			

62	Case No.:12/3/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00015/AM14/	RLA File :06/24/040/00035/AM13/	Lic.No/Date:0610030723 11.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013			

63	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 18.06.2013			

64	Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013			

65	Case No.:40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

66	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

67	Case No.:15/3/81-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00018/AM14/	RLA File :05/24/040/00416/AM13/	Lic.No/Date:0510346116 14.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 18.06.2013			

68	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

69	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013			

70	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013			

	Case No.:20/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
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71	HQ File :01/81/050/00023/AM14/	RLA File :34/24/040/00268/AM13/	Lic.No/Date:3410036140 15.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

72	Case No.:46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date: 18.06.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013				

73	Case No.:3/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00006/AM14/	RLA File :04/24/040/00221/AM13/	Lic.No/Date:0410143412 18.02.2013	Defer Date: 18.06.2013
Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 18.06.2013				

74	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date: 18.06.2013
Decision : Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.				

75	Case No.:44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date: 18.06.2013
Decision : Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.				

76	Case No.:47/3/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Transfer
	HQ File :01/81/050/00050/AM14/	RLA File :03/94/040/00975/AM13/	Lic.No/Date:0310724688 19.02.2013	Defer Date:
Decision : NC decided to transferred the case to DES-I Section as the export product is auto parts.				

77	Case No.:48/3/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Transfer
	HQ File :01/81/050/00051/AM14/	RLA File :03/94/040/00969/AM13/	Lic.No/Date:0310724678 19.02.2013	Defer Date:
	Decision : NC decided to transferred the case to DES-I Section as the export product is auto parts.			

78	Case No.:45/3/81-ALC2/2013	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00048/AM14/	RLA File :03/95/040/00925/AM13/	Lic.No/Date:0310724932 20.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 18.06.2013			

79	Case No.:8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC & DHI. The case stands deferred and to be re-listed on 18.06.2013			

80	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date: 18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

81	Case No.:38/3/81-ALC2/2013	Party Name:SIEMENS LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Closed
	HQ File :01/81/050/00041/AM14/	RLA File :03/95/040/00951/AM13/	Lic.No/Date:0310725390 22.02.2013	Defer Date:
	Decision :NC decided that as authorisation is issued as per GN-4 of Engineering and ratification by NC is not required.			

82	Case No.:16/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00019/AM14/	RLA File :34/24/040/00276/AM13/	Lic.No/Date:3410036229	Defer Date:

		25.02.2013	18.06.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

83	Case No.: 29/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00032/AM14/	RLA File :34/24/040/00278/AM13/	Lic.No/Date:3410036230 25.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

84	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 18.06.2013			

85	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

86	Case No.: 17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

87	Case No.: 49/3/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00052/AM14/	RLA File :03/95/040/00970/AM13/	Lic.No/Date:0310726447 01.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

88	Case No.: 10/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00013/AM14/	RLA File :34/24/040/00285/AM13/	Lic.No/Date:3410036307 04.03.2013	Defer Date: 18.06.2013

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013

89	Case No.:18/3/81-ALC2/2013	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00021/AM14/	RLA File :05/24/040/00336/AM13/	Lic.No/Date:0510348068 04.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

90	Case No.:19/3/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00022/AM14/	RLA File :34/24/040/00286/AM13/	Lic.No/Date:3410036308 04.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

91	Case No.:50/3/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00053/AM14/	RLA File :03/95/040/00960/AM13/	Lic.No/Date:0310726825 05.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

92	Case No.:1/26/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM13/	RLA File :08/24/040/00419/AM13/	Lic.No/Date:0810119075 06.03.2013	Defer Date: 18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

93	Case No.:35/3/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

94	Case No.:21/3/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00024/AM14/	RLA File :04/24/040/00274/AM13/	Lic.No/Date:0410144026 11.03.2013	Defer Date: 18.06.2013

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013

95	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date: 18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

96	Case No.:51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

97	Case No.:22/3/81-ALC2/2013	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00025/AM14/	RLA File :29/21/040/00011/AM13/	Lic.No/Date:2910020475 13.03.2013	Defer Date: 18.06.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 18.06.2013			

98	Case No.:26/3/81-ALC2/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Approved
	HQ File :01/81/050/00029/AM14/	RLA File :02/24/040/00190/AM13/	Lic.No/Date:0210187532 13.03.2013	Defer Date:
	Decision : On the basis of written comments of DIPP vide U.O.No. 12/2/2013-TSW/98 dated 23.05.2013, NC decided that AA is ratified as under on repeat basis as per firm's AA no. 0210164755 dated 26.08.2011 ratified in Norms Committee meeting No. 48/81 dated 14.02.2012:- 1. Net weight of export product may be specified as 1100 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 217.44 Kgs. inclusive of 2% wastage. 3. Word "relevant" may be prefixed with the description of import item at S. No. 2 and its quantity may be allowed as 75.64 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

99	Case No.:27/3/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status:Case Added
	HQ File :01/81/050/00030/AM14/	RLA File :02/24/040/00187/AM13/	Lic.No/Date:0210187523	Defer Date:

		13.03.2013	18.06.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

100	Case No.: 4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

101	Case No.: 33/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00036/AM14/	RLA File :13/24/040/00051/AM13/	Lic.No/Date:1310042490 18.03.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

102	Case No.: 25/3/81-ALC2/2013	Party Name:GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00028/AM14/	RLA File :04/24/040/00286/AM13/	Lic.No/Date:0410144326 21.03.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013			

103	Case No.: 23/3/81-ALC2/2013	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00026/AM14/	RLA File :04/24/040/00294/AM13/	Lic.No/Date:0410144675 03.04.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 18.06.2013.			

104	Case No.: 2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2013 07.05.2013	Status: Case Added
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

	Case No.: 52/3/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:3/81-ALC2/2013	Status: Case Added
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105			07.05.2013	
	HQ File :01/81/050/00055/AM14/	RLA File :07/24/040/00544/AM13/	Lic.No/Date:0710095111 30.04.2013	Defer Date: 18.06.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.06.2013.			

Offline Agenda 7.5.2013

SI No. 31

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 03/81	F.No.01/81/050/013/AM12/DES-II
Dated:07.05.2013	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 18.06.2013.

SI No. 32

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 03/81	F.No.01/80/50/0241/AM06/DES-II
Dated:07.05.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 18.06.2013.

SI No. 33

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 03/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:26.03.2013	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 18.06.2013.

SI. No. 34

CASE No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 03/81	01/81/50/175/AM-11/DES-II

Dated:07.05.2013	AA No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.

Sl. No. 35

CASE No. AR-62	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 03/81	01/81/162/456/AM-13/DES-II
Dated:07.05.2013	Annual AA No. 0310622958 dated 23.03.2011

Decision : NC decided to ratified the Norms of the above mentioned AA as per written comments of DIPP vide U.O. 12/2/2013-TSW/35-A/R dated 23.05.2013(copy to be sent to RA and firm).

Sl No. 36

CASE No. AR-80	M/s Sterlite Industries Ltd, Tuticorin
Meeting No. 03/81	01/81/50/121/AM-12/DES-II
Dated:07.05.2013	AA No. 0310636999 dated 17.06.2011

Decision : NC approved the case on the recommendation of MSME vide U.O. No. 30(266)/2011-ME dated 10.04.2013 as under:-

Unit have obtained advance authorisation for the export product Copper Cathode/Continuous cast Copper wire Rod and has claimed 7.5% wastage on imported inputs i.e copper scrap in form of buttons/chunks. After studying the process of mfg of export product, i.e. melting, slag removal and electro refining, the wastage is recommended as 6%.

R/A may take suitable consequential action accordingly.

Sl No.37

CASE No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 03/81	01/81/50/446/AM-09/DES-II
Dated:07.05.2013	AA No. 0910035596 dated 08.10.2008

Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 18.06.2013.

Sl no. 38

CASE No. AR-83	M/s Global Instruments Maintenance Services
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Meeting No. 03/81	01/81/50/347/AM-12/DES-II
Dated:07.05.2013	AA No. 3110051792 dated 18.12.2011

Decision: The norms committee considered the comments of Dept. of Electronic & IT vide O.M. no. 17(31)/2012-IPHW dated 04.04.2013 and decided to send a letter to DIT for giving comments on norms /wastage. Policy for restricted items import will apply and DGFT will decide on the same. Dept. of Electronic & IT may comment on import items and wastage norms.

SINo. 39

CASE No. AR-98	M/s Dynatch Furnaces Pvt. Limited
Meeting No. 03/81	01/81/50/00192/AM10/DES-II
Dated:07.05.2013	Licence No. & dt. 0310526069 dated 26.06.2009
	R.A. F. No. 03/94/040/00171/AM10

Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 18.06.2013.

SINo. 40

CASE No. AR-99	M/s Ador Powertron Limited
Meeting No. 03/81	01/81/50/00022/AM12/DES-II
Dated:07.05.2013	Licence No. & dt. 3110047333 dated 11.03.2011
	R.A. F. No. 31/24/040/00246/AM11

Decision : NC approved the case as per the recommendation of DHI vide U.O. No. 3(12)/2011/TSW(B)/79 dated 23.04.2013 as under:-

Export Product:- Electronic Controller High Voltage Rectifier of following rating.

Export Product	Nt. Wt./ unit (kg)	Import Items	Recommended Quat./Unit of EP	Remark
95 KV(P), 1000mA	1703	Silicon Oil PMX-561	520 kg.	Firm has not claimed any wastage on inputs
		High Voltage Resister	Net to net	
		Copper Rod	118 Kg.	
		CRGO Lamination	316 Kg.	
70 KV(P), 1200mA	1478	Silicon Oil PMX-561	392 kg.	- Do -
		High Voltage Resister	Net to net	
		Copper Rod	117 Kg.	
		CRGO Lamination	245 Kg.	

R/A may take suitable consequential action accordingly.

SINo. 41

CASE No. AR-100	M/s Associated Cables Pvt. Limited
Meeting No. 03/81	01/81/50/00403/AM12/DES-II
Dated:07.05.2013	Licence No. & dt. 0310530966 dated 28.07.2009
	R.A. F. No. 03/94/040/00330/AM10

Decision: The Norms committee decided to send a letter to firm to give documentary evidence of mentioned Copper & ZHFR used in export product.

SINo. 42

CASE No. AR-102	M/s The Wipe Hotwire India Thermal Equipments Pvt. Ltd.
Meeting No. 03/81	01/81/50/00398/AM12/DES-II
Dated:07.05.2013	Licence No. & dt. 1310037858 dated 02.12.2011
	R.A. F. No. 13/24/040/00019/AM12

Decision : NC decided to approved the case as per the recommendation of DIPP vide U.O. No. 12/2/2013-TSW/42-A/R dated 23.05.2013 as under:-

1. Description & Quantity of export products may be modified as under:

“PTFE Insulated & PVC Sheathed Heating Wires and cables mounted on mats for floor heating of different wattages- Total quantity 92000 Sq. Meters(49634 Kgs.)”.

R/A may take suitable consequential action accordingly.

SINo. 43

CASE No. AR-103	M/s KEC International Limited
Meeting No. 03/81	01/81/50/00593/AM11/DES-II
Dated:07.05.2013	Licence No. & dt. 0310623225 dated 25.03.2011
	R.A. F. No. 03/94/040/01077/AM11

Decision : NC decided to ratify the norms of above AA as per the recommendation of DIPP U.O. No. 12/2/2013-TSW/42-A/R dated 23.05.2013 as under:-

1. Net weights of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	2526	14	5815
2	12500	15	3845
3	18985	16	7915
4	3920	17	1620
5	2005	18	5025

5	2995	18	5255
6	6930	19	15025
7	720	20	11405
8	19029	21	10455
9	720	22	3280
10	2570	23	3000
11	4660	24	5110
12	1195	25	6180
13	700	26	4935

- Quantity of import item at Sl. No 1 viz. Continuous Copper Wire Rod may be allowed as 74539 Kgs. after taking clue from Engineering Tables 4 & 5.
- Quantity of import item No.2 viz. XLPE Insulation Compound may be allowed as 1.05Kgs/Kg content in the Export Products from Sl. No. 1 to 26.

R/A may take suitable consequential action accordingly.

SINo. 44

CASE No. AR-104	M/s Welspun Corp Ltd.
Meeting No. 03/81	01/81/50/00226/AM11/DES-II
Dated:07.05.2013	Licence No. & dt. 3410026419 dated 19.02.2010
	R.A. F. No. 03/94/040/00199/AM10

Decision: NC decided to defer the case. The case stands deferred and to be relisted on 18.06.2013.

SINo. 45

CASE No. AR-105	M/s Vijai Electrical Ltd.
Meeting No. 03/81	01/81/50/00327/AM10/DES-II
Dated:07.05.2013	Licence No. & dt. 0910039958 dated 18.11.2009
	R.A. F. No. 09/24/040/00312/AM10

Decision : NC decided to modify the norms of above advance authorisation as per the recommendation of DHI vide U.O. No. 3(112)/2009/TSW(B)/95 dated 06.05.2013 as under:-

- Net weight per unit of Export Product for Sl. No. 3, 4, 5, 6 & 7 is 425 Kg, 615 Kg, 1020 Kg, 1285 Kg and 2035 Kg respectively.
- Import item at Sl. No. 8(bushing assembly-a component) is allowed on net to net basis.

R/A may take suitable consequential action accordingly.

SINo. 46

CASE No. AR-106	M/s RPG Cables Limited
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Meeting No. 03/81	01/81/50/00297/AM10/DES-II
Dated:07.05.2013	Licence No. & dt. 0310526436 dated 30.06.2009
	R.A. F. No. 03/95/040/00081/AM10

Decision : On the recommendation of DIPP vide U.O. No. 12/2/2013-TSW/42-A/R dated 23.05.2013, keeping in view that export of cables was made prior to ratification of norms and conductor material imported for cables was Aluminium and as input material for messenger wire, namely Galvanised steel wire was not import under the AA, description of export product may be amended as under:-

Export item No.	Description
1	Cable O/H insulated Twisted 22 KV- 3x35 mm ²
2	Cable O/H insulated Twisted 22 KV- 3x95 mm ²
3	Cable O/H insulated Twisted 22 KV- 3x150 mm ²

R/A may take suitable consequential action accordingly.

SINo. 47

CASE No. AR-107	M/s Minox Metal (P) Ltd.
Meeting No. 03/81	01/81/50/00011/AM11/DES-II
Dated:07.05.2013	Licence No. & dt. 0710070925 dated 13.04.2010
	R.A. F. No. 07/24/040/00008/AM11

Decision : NC as per the written comments of MOS vide U.O. No. 2(5)/2006-TW dated 23.05.2013 decided to ratify the norms as under:-

The import of Cold Rolled Stainless Steel Coils, Grade AISI 304, 2B finish, Thickness 0.40 MM to 3.00 MM of width more than the respective width of each of the aforesaid export product with wastage of 1.015 Kg/kg of export product.

R/A may take suitable consequential action accordingly.

SINo. 48

CASE No. AR-108	M/s Vijai Electricals Ltd.
Meeting No. 03/81	01/81/50/00081/AM10/DES-II
Dated:07.05.2013	Licence No. & dt. 0910038235 dated 16.09.2009
	R.A. F. No. 09/24/040/00073/AM10

Decision : On the recommendation of DHI vide U.O. No. 3(112)/2009/TSW(B)/94 dated 06.05.2013, NC observed that it is stated in the representation of the firm that they have completed Import & Export covered in the subject authorization prior to ratification and hence it is not possible to incorporate amendment in the description of Export Product & Import Items.

In view of the circumstances explained above NC have no objection for the deletion of word “unwound” from the description of Export Product and the words “Metglass Magnetic Alloy-2605 S-2” from the description of Import Items if licensing authority confirms that Import & Export under the subject authorization had been completed prior to ratification of authorization.

R/A may take suitable consequential action accordingly.

R/A may take suitable consequential action accordingly.

SINo. 49

CASE No. AR-109	M/s Vijai Electrical Ltd.
Meeting No. 03/81	01/81/50/00462/AM10/DES-II
Dated:07.05.2013	Licence No. & dt. 0910041023 dated 19.02.2010
	R.A. F. No. 09/24/040/00248/AM10

Decision : NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2009/TSW(B)/93 dated 07.05.2013 as under:-

The Import Item at Sl. No. 10, 11 & 12 may be restored on repeat basis based on earlier AA no. 0910034777 dated 24.07.2008.

R/A may take suitable consequential action accordingly.

SINo. 50

CASE No. AR-02	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 03/81	01/81/171/60/AM13/DES-II
Dated:07.05.2013	Annual Advance Licence No. & dt. 0310591749 dated 09.09.2010
	R.A. F. No. 03/95/39/003/AM11

Decision : NC decide to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/2/2013-TSW/50(1)-A/R dated 23.05.2013 as under:-

Norms may be fixed as under on net to net basis:

Export product				Import item			
Sl. No.	Description of export product	Qty.	Weight (per unit) (In Kgs)	Sl. No.	Description of import item	Quantity of import item (Per Unit) (in No.)	Wt. of import item(in Kgs.)
1	Aluminum Junction Box (Size 58X64X34)	1 No.	0.196	1	Al. Ally Casting 58X64X34 -Lid	1	0.060
				2	Al. Ally Casting 58X64X34 -base	1	0.125
2	Aluminum Junction Box (Size 160X160X90)	1 No	1.330	1	Al. Ally Casting 160X160X90 -Lid	1	0.480
				2	Al. Ally Casting		

	100X100X90)			~	160X160X90 -base	1	0.837
3	Aluminum Junction Box (Size 250X80X64)	1 No	0.893	1	Al. Ally Casting 250X80X64 -Lid	1	0.250
				2	Al. Ally Casting 250X80X64 -base	1	0.630
4	Aluminum Junction Box (Size 50X45X30)	1 No	0.076	1	Al. Ally Casting 50X45X30 -Lid	1	0.0215
				2	Al. Ally Casting 50X45X30 -base	1	0.0485
5	Aluminum Junction Box (Size 125X80X57)	1 No	0.452	1	Al. Ally Casting 125X80X57 -Lid	1	0.151
				2	Al. Ally Casting 125X80X57 -base	1	0.290
6	Aluminum Junction Box (Size 122X120X81)	1 No	0.932	1	Al. Ally Casting 122X120X81 -Lid	1	0.307
				2	Al. Ally Casting 122X120X81 -base	1	0.590
7	Aluminum Junction Box (Size 98X64X34)	1 No	0.202	1	Al. Ally Casting 98X64X34 -Lid	1	0.067
				2	Al. Ally Casting 98X64X34 -base	1	0.125
8	Aluminum Junction Box (Size 75X80X57)	1 No	0.301	1	Al. Ally Casting 75X80X57 -Lid	1	0.0985
				2	Al. Ally Casting 75X80X57 -base	1	0.1915
9	Aluminum Junction Box (Size 150X64X34)	1 No	0.327	1	Al. Ally Casting 150X64X34 -Lid	1	0.1120
				2	Al. Ally Casting 150X64X34 -base	1	0.2035
	Aluminum	1 No		1	Al. Ally Casting 100X100X81 -Lid	1	0.182

10	Junction Box (Size 100X100X81)		0.594		100X100X81 -Lid	1	0.182
				2	Al. Ally Casting 100X100X81 -base	1	0.391
11	Aluminum Junction Box (Size 150X100X80)	1 No	0.810	1	Al. Ally Casting 150X100X80 -Lid	1	0.3015
				2	Al. Ally Casting 150X100X80 -base	1	0.4975
12	Aluminum Junction Box (Size 330X230X122)	1 No	3.420	1	Al. Ally Casting 330X230X122 -Lid	1	1.150
				2	Al. Ally Casting 330X230X122 -base	1	2.220
13	Aluminum Junction Box (Size 175X80X57)	1 No	0.623	1	Al. Ally Casting 175X80X57 -Lid	1	0.250
				2	Al. Ally Casting 175X80X57 -base	1	0.360
14	Aluminum Junction Box (Size 250X80X57)	1 No	0.843	1	Al. Ally Casting 250X80X57 -Lid	1	0.200
				2	Al. Ally Casting 250X80X57 -base	1	0.630
15	Aluminum Junction Box (Size 260X160X90)	1 No	1.902	1	Al. Ally Casting 260X160X90 -Lid	1	0.700
				2	Al. Ally Casting 260X160X90 -base	1	1.160
16	Aluminum Junction Box (Size 220X120X91)	1 No	1.738	1	Al. Ally Casting 220X120X91 -Lid	1	0.600
				2	Al. Ally Casting 220X120X91 -base	1	1.100
17	Aluminum Junction Box (Size 280X230X110)	1 No	3.108	1	Al. Ally Casting 280X230X110 -Lid	1	1.040
				2	Al. Ally Casting		

	280X230X110)			4	280X230X110 -base	1	2.030
18	Aluminum Junction Box (Size 240X160X100)	1 No	1.808	1	Al. Ally Casting 240X160X100 -Lid	1	0.520
				2	Al. Ally Casting 240X160X100 -base	1	1.250

2.

Export Product				Import item			
Sl. No.	Description of export product	Qty.	Weight (Per unit) (In Kgs)	Sl. No	Description of import item	Qty. of import item (Per Unit) (in Nos.)	Wt. of import item (In Kgs.)
1	Flange Bearing Assembly. 00-781064-000	1 No.	1.285	1	Stainless Steel Ball Bearing Sealed (17X35X10 mm)	1	0.038
				2	Stainless Steel Ball Bearing Sealed (17X40X12 mm)	1	0.062
				3	Locking Ring DIN 472-A2 40X1.75	1	0.004
2	Flange Bearing CPL. (coupling), KIT 896968 (781064-3)	1 No.	1.245	1	Stainless Steel Ball Bearing Sealed (17X35X10 mm)	1	0.038
				2	Stainless Steel Ball Bearing Sealed (17X40X12 mm)	1	0.062
				3	Locking Ring DIN 472-A2 40X1.75	1	0.004

3.

Export Product		Import Item	
Description	Quantity	Description	Quantity

Description	Quantity	Description	Quantity
MS Turned Part Neck Ring M74 X 2-435850	1 No. (0.16 Kgs.)	Seamless Pipe C20 grade ID: 62 MM±0.5MM x OD: 76 MM	0.310 Kgs.

4.

Export Product		Import Item	
Description	Quantity	Description	Quantity
Thrust Piece assembly acc 1- C16/ZOU44A RM-IMP (Stainless Steel Part)	1 No. (1.3 Kgs.)	1.4545 (17-4 PH) (dia 85 mm round rod)	1.712 Kgs.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No. 3

CASE NO. C- 13	M/s Sunark Aluminium Industries (P) Ltd.
Meeting No. 03/81	F.No.01/81/162/399/AM'13/DES-II
Dated:07.05.2013	Request for fixation of SION for export product Aluminium Powder / Aluminium Grit

Decision: The committee considered the case and decided to send a letter to CAPEXIL for informing about other manufacturers of this item in the country.

SI No. 4

CASE NO. C- 21	M/s Recareo India (P) Ltd
Meeting No. 03/81	F.No.01/81/162/199/AM'13/DES-II
Dated:07.05.2013	Request for fixation of wastage norms by 100% EOU unit

Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O.No. 30(G)/13-ME dated 07.03.2013 as under:-

By going through the products, it may be seen that there are more than 1000 products being manufactured by the unit using different raw materials in different cross section/shape, but there seems not any drawing, size, specification of neither raw material nor of finished products, indication the process of manufacturing and stage wise wastage therein. As there are more than 1000 export products, it may

not be possible to ascertain wastage for these product ranges. Firm is requested to provide all the details in respect of all minimum numbers of items which are presently under their production range and for which norms are to be fixed.

The case stands deferred and to be re-listed on 18.06.2013.

SI No.5

CASE NO. C- 12	M/s Bharti ShipyardLtd
Meeting No. 03/81	F.No.01/81/162/255/AM'13/DES-II
Dated:07.05.2013	Request for fixation of wastage norms by 100% EOU unit

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.

SI No. 6

CASE NO. C- 22	M/s Uniflex Cables Ltd.
Meeting No. 03/81	F.No.01/94/180/373/AM10/PRC/DES-II
Dated:07.05.2013	Clarification regarding change in export product from Jelly Cables to Power Cables In r/o AA No. 0310231177 dtd 16.10.03 and 0310240217 dtd 08.12.2003

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 18.06.2013.

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Date:27.05.2013
Place:New Delhi

Raman Kumar
Foreign Trade Development Officer